

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 804 of 2020

IN THE MATTER OF:

Sri Kaustuv Ray

...Appellant

Versus

State Bank of India & Anr.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Arjun Asthana, Mr. Sidhartha Sharma, Ms. Sreenita Ghosh and Mr. S Subhankar Nag, Advocates.

**For Respondents: Mr. Ashwani Kr. Singh, Mr. P. V. Dinesh, Advocates for R-1.
Ms. Smriti Churiwal, Mr. Aman Varma, Mr. Jaivir, Mr. Vikram Wadehra and Ms. Vidushi, Advocates with Ms. Bhuvaneshwari Ranasnathan, IRP for R-2.**

O R D E R
(Through Virtual Mode)

14.10.2020: Notice has been delivered on all the Respondents. Mr. Ashwini Kumar, Advocate appears on behalf of Respondent No. 1. Ms. Smriti appears on behalf of Respondent No. 2. Service of notice is complete. Respondents may file their reply affidavits within two weeks. Rejoinder, if any, may be filed within two weeks thereof. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, alongwith their pleadings.

Since learned counsel for Respondent No. 2 pointed out that two appeal paper books supplied to her are materially different from each other, learned counsel for the Appellant may provide true copy of the appeal paper book to learned counsel for Respondent No. 2 during the course of the day.

Cont'd..../

List the appeal 'for admission (after notice)' on **26th November, 2020**.

Interim directions to be continued.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc